

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 2ND DAY OF SEPTEMBER, 2020

BEFORE

THE HON'BLE MR. JUSTICE HEMANT CHANDANGOUDAR

WRIT PETITION NO.9414/2020 (KLR-RES)

BETWEEN:

SRI T.C. VENKATAGIRIYAPPA
S/O LATE T.V. CHOWDAPPA
AGED ABOUT 80 YEARS
R/AT NO.1575, WARD NO.6
ANJANI EXTENSION, CHINTAMANI
KOLAR DISTRICT-563 125
REPRESENTED BY HIS
GENERAL POWER OF ATTORNEY HOLDER
SMT. YASMEEM BANU
NO.42, B-TYPE QUATRES
ROBERTSON ROAD, FRAZER TOWN
BENGALURU-560 005.

...PETITIONER

(BY SRI K.V. NARASIMHAN, ADVOCATE)

AND:

1. STATE OF KARNATAKA
BY ITS SECRETARY
DEPARTMENT OF REVENUE
M.S. BUILDING
BENGALURU-560 001.

2. THE ASSISTANT DIRECTOR OF LAND RECORDS
MULUBAGAL TALUK, MULUBAGAL
KOLAR DISTRICT-563 131.

...RESPONDENTS

(BY SMT. K.R. ROOPA, HCGP)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO DIRECT THE R-2 TO CONSIDER THE REPRESENTATION OF THE PETITIONER AT ANNEXURE-E DATED 16.12.2019 AND DIRECT THE R-2 TO DRAW 11-E SKETCH CONCERNING THE LAND BEARING SURVEY NO.94, MEASURING 1 ACRE SITUATED AT MALLAKACHHANAHALLI, AVANI HOBLI, MULLEAGAL TALUK, KOLAR DISTRICT.

THIS WRIT PETITION COMING ON FOR ORDERS THIS DAY, THE COURT MADE THE FOLLOWING:

ORDER

Learned HCGP accepts notice for the respondents.

2. Petitioner is the owner of land bearing survey No.94, measuring 1 acre situated at Mallakachhanahalli, Avani Hobli, Mulbagal Taluk, Kolar District.

3. Petitioner states that he has entered into a registered agreement of sale to sell his land in favour of one Syed Hussain on 28.06.2019. Petitioner has submitted the representation on 16.12.2019 with respondent No.2 to furnish 11-E sketch so as to enable him to register the sale deed in favour of the purchaser. Petitioner's grievance is that, till today the representation has not been considered.

4. Learned HCGP submits that the representation dated 16.12.2019 at Annexure-E will be considered in accordance with law within a period of four weeks from the date of receipt of copy of this order.

5. Submission of learned HCGP is placed on record.

6. Writ petition stands disposed of directing respondents No. 2 to consider the representation dated 16.12.2019 at Annexure-E in accordance with law and pass appropriate order within a period of four weeks from the date of receipt of copy of this order.

Sd/-
JUDGE

HR